

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

PRINCIPAL BENCH, NEW DELHI

RA No.32/2005 in OA No.2724/2004

New Delhi, this the 14th day of February, 2005

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

Tarsem Lal

Applicant

(Shri Dharam Dev, Advocate)

versus

Union of India & Others

Respondents

ORDER(in circulation)

Shri S.K. Naik

This RA has been filed on behalf the original applicant against the order dated 19.11.2004 by which OA No.2724/2004 was disposed off with the direction that the claim of the applicant should be considered and an appropriate speaking order passed by respondents preferably within a period of four months of the receipt of a copy of the present order and communicate to the applicant. Apparently when it is not the case of the original applicant that there is any error on the face of record, which is one of the ingredients for review, we find no valid ground to entertain the present RA. The same is not maintainable under order 47, Rule 1 CPC read with Section 22(3)(f) of Administrative Tribunals Act, 1985 and is accordingly dismissed.

S.K.Naik
(S.K. Naik)
Member(A)

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(V.S. Aggarwal)
Chairman

/gtv/